

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For hearing with
MA. 532/02

Return not made
1
24.11.03

For hearing with
MA. 532/02

Return not made

1
3.12.03

For hearing with MA
532/02.

19.12.03

Bench

For hearing with
MA. 532/02.

admit 29.1.04

1
28.1.04

For hearing with
MA. 532/02.

admit 23.2.04

1
20.2.04

Copies of order dt 1/3/04 22nd.

Order dated 23.2.04.

Mr. K. Ray, learned Counsel for the applicant is on accommodation. On the circumstances, adjourned to 01.03.2004.

W.L.C. Chairman 25/2/04

Member G

Order dated 3.3.2004

Heard Shri K.Ray, the learned counsel for the applicant and Shri R.C.Rath, learned Addl. Standing Counsel appearing on behalf of the Respondents on the merits of the case and perused the materials placed on record.

We are satisfied that the facts and circumstances and the points to be decided in this O.A. are one and the same as that of the O.A.600/2000. In this view of the matter, we are of the opinion that the ratio decided in O.A.600/2000 will be applicable to this O.A.

Having regard to the decision rendered in O.A.600/2000, we are of the opinion that this O.A. is devoid of merit and therefore, for the reasons recorded therein, this O.A. is dismissed. No costs.

A copy of the order dated 1.3.2004 passed in O.A.600/2000 be placed on record for reference.

VICE-CHAIRMAN 1/3

MEMBER (JUDICIAL)